

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 866
ANSWERED ON 08/12/2025**

**NEGLIGENCE IN THE REHABILITATION OF STREET VENDORS IN SCM AND
AMRUT PROJECTS**

866. DR. SANDEEP KUMAR PATHAK:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that the Central Government claims to empower urban street vendors through the PM Street Vendors AtmaNirbhar Nidhi (PM SVANidhi), while on the other hand, projects like the Smart City Mission (SCM) and Atal Mission for Rejuvenation and Urban Transformation (AMRUT) are causing displacement of workers from their workplaces, if so, the measures being taken to prevent this; and
- (b) whether Government has made it mandatory for urban local bodies since 2023 to geographically map vendor zones and integrate them into the Master Plans?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) & (b) The Government launched the PM Street Vendors AtmaNirbhar Nidhi (PM SVANidhi) scheme to empower urban street vendors by providing collateral-free working capital loans, promoting digital transactions, and linking them to social security benefits. As regards to concerns about displacement of street vendors, the Government has enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 in order to protect rights of urban street vendors, creation of vending zones and regulate street vending activities. The implementation of the provisions of the Act lies with the respective State Governments/UT administrations and Urban Local Bodies.

Further, Urban Planning is a State/ULB subject. Land-related matters and Master Plan preparation fall under the jurisdiction of the States.
